

ITEM NO.16

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).1234/2017

SOCIETY FOR ENLIGHTENMENT AND VOLUNTARY ACTION & ANR. Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 13-04-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Ms. Mugdha, Adv.  
Mr. Satya Mitra, AOR

For Respondent(s) Mr. Tushar Mehta, Solicitor General  
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Mr. Rajat Nair, Adv.  
Mr. Pratyush Shrivastava, Adv.  
  
Mr. Abhinav Mukerji, AOR  
Mr. Akshay Shrivastava, Adv.  
  
Mr. Abhimanyu Tewari, AOR  
Ms. Eliza Barr, Adv.  
  
Ms. Deepanwita Priyanka, AOR  
  
Mr. Avijit Mani Tripathi, AOR  
Mr. T.k. Nayak, Adv.  
Ms. Marbiang Khongwir, Adv.  
  
Mr. Som Raj Choudhury, AOR  
Ms. Shrutee Aradhna, Adv.  
  
Mr. Anand Shankar, AOR  
  
Mr. Narendra Kumar, AOR  
Mr. Raghvendra Kumar, Adv.  
Mr. Anand Kumar Dubey, Adv.

**Ms. Rajlakshmi Singh, Adv.  
Mr. Upendra Mishra, Adv.  
Mr. Simanta Kumar, Adv.**

**Mr. Aravindh S., AOR**

**Mr. Siddhesh Kotwal, Adv.  
Mr. Nihar Dharmadhikari, Adv.  
Ms. Sampriiti Baksi, Adv.**

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 The Union government in the Ministry of Women and Child Development shall file an updated status report specifically elucidating:
  - (i) The data collected from various States bearing on the nature and extent of child marriages;
  - (ii) Steps taken to implement the provisions of the Prohibition of Child Marriage Act 2006<sup>1</sup>; and
  - (iii) The policies formulated by the Union government to effectuate the purpose.
- 2 The Union government shall also engage with the State governments in order to apprise the Court on the compliance by the State for the appointment of Child Marriage Prohibition Officers under Section 16 of the Act.
- 3 The affidavit shall also clarify whether the officers who are appointed are given other multifarious duties.
- 4 We expect a comprehensive affidavit to be filed in these proceedings within a period of two months.

1 “Act”

5 List the Petition on 14 July 2023.

**(SANJAY KUMAR-I)**  
**DEPUTY REGISTRAR**

**(SAROJ KUMARI GAUR)**  
**ASSISTANT REGISTRAR**